

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 01 OF 2019 &
IA NO. 11 OF 2019

Dated : 17th January, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Lanco Amarkantak Power Limited

.... Appellant(s)

Versus

Haryana Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Deepak Khurana

Counsel for the Respondent(s) : Mr. Vishrov Mukherjee
Ms. Raveena Dhamija
Mr. A.V. Mishra for R-2

ORDER

The learned counsel, Mr. Vishrov Mukherjee, accepts notice on behalf of the second Respondent. Further, he prays for two weeks time to file his reply regarding maintainability of the instant appeal.

The submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

The learned counsel for the second Respondent is permitted to file the reply, as requested, by 31.01.2019, after duly serving copy to the learned counsel for the Appellant.

List this matter on **05.02.2019**, as agreed by the learned counsel for the Appellant and the second Respondent.

(Ravindra Kumar Verma)
Technical Member

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(Justice N. K. Patil)
Judicial Member